| | Apr-19 | May-19 | Jun-19 | Jul-19 | Aug-19 | Sep-19 | Oct-19 | Nov-19 | Dec-19 | Jan-20 |
|-------------|---------|---------|---------|---------|---------|---------|---------|---------|---------|---------|
| PV | 247,541 | 239,347 | 225,732 | 200,790 | 196,524 | 223,317 | 285,027 | 263,773 | 235,786 | 262,714 |
| PV Growth% | -17.1 | -20.5 | -17.5 | -31 | -31.6 | -23.7 | 0.28 | -0.8 | -1.24 | -6.20 |
| CV | 68,680 | 68,847 | 70,771 | 56,866 | 51,897 | 58,419 | 66,773 | 61,907 | 66,602 | 75,289 |
| CV Growth 9 | 6 -6 | -10 | -12.3 | -25.7 | -38.7 | -39.1 | -23.31 | -14.98 | -12.32 | -14.04 |

Source: Society of Indian Automobile Manufacturers (SIAM).

- (c) Domestic sale of vehicles (across all categories) in January, 2020 was 17,39,975 as compared to 20,19,253 in January, 2019. [Source: Society of Indian Automobile Manufacturers (SIAM)]
- (d) Various financial, regulatory and perceptional reasons for decline in sales are as under:-
 - · Reduction in finance availability to Auto Sector
 - Increase in Axle Load limit for commercial vehicles by up to 25%. This
 expanded freight capacity has led to shrinkage of new vehicle demand
 - Increase in vehicles cost due to Hon'ble Supreme Court's order for upfront collection of long-term 3rd Party insurance premium for 3 years (new cars) and 5 years (new two-wheelers)
 - Increase in collateral for dealers from 25% to 60% which has resulted in reduction of inventory finance to dealers
 - Negative consumer sentiments and BS VI vehicle inventory adjustments by OEMs.

Violation of Right of Media

2470. SHRI K. SOMAPRASAD: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government has received petitions or complaint regarding the violation of rights of the media/journalists for free and fair reporting from Jammu, Kashmir and Ladakh region, if so, the details thereof and action taken thereon;

- (b) the number and details of media person/journalists arrested, remanded, died in police action and detained in Jammu, Kashmir and Ladakh region during the recent restriction imposed, media Institution-wise; and
- (c) the details and number of regional dailies, weeklies, visual media and local channel forced to cease their daily functioning or permanently closed in Jammu, Kashmir and Ladakh region during the recent restrictions imposed?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI PRAKASH JAVADEKAR): (a) Press Council of India (PCI), a statutory autonomous body, has been set up under the Press Council Act, 1978 to preserve the freedom of the Press and improve the standards of newspapers and news agencies in the country. PCI has an institutional mechanism for redressing any complaint received by it and also takes suo moto cognizance and the same is dealt in accordance with the Press Council (Procedure for Inquiry) Regulation, 1979. The PCI has received two petitions pertaining to the region in 2019-20.

- (b) The Parliament has taken certain decisions relating to article 370 thereby applying all provisions of the Constitution of India and reorganizing the erstwhile border State of Jammu and Kashmir into the Union Territory of Jammu and Kashmir with Legislature and the Union Territory of Ladakh without Legislature. As a precautionary measure, the Government of Jammu and Kashmir had initially imposed certain restrictions that have been subsequently relaxed. Action was also taken by the Government of Jammu and Kashmir against certain person in order to maintain peace, public order and public safety including preventive detentions under relevant laws. Profession-wise details of such persons is not maintained.
- (c) The Government of India has not issued any such orders relating to the media in the regions of Jammu, Kashmir or Ladakh.

Action taken against TV channels

2471. DR. SANTANU SEN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the names of such Television (TV) channels who have violated the programme and advertising codes/rules during the last five years including current year, year-wise;